

(8)

F. No. 15-18/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-18/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Mayank Kirar , (DOP&T/R/2020/00627), dated 18.02.2020 received from **U.S./CPIO Ministry of finance Department of Revenue** in this office on 05.06.2020, under RTI Act 2005, the information received from **Administration** containing 01 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.nil (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Dated: 19.06.2020

To,

1. Sh, Mayank Kirar
F-510, Budh Nagar,
Inderpuri, New Delhi-110012.

Copy to: Sh. Bhowmick,
U.S. to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.


ISSUED ON
19/6/20
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110006

67

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्कउत्पादशुल्कएवंसेवाकरअपीलीयअधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नईदिल्ली66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 15.6.2020
I.D. No. 15-18/2020

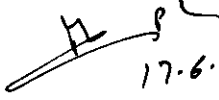
ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh. Mayank Kirarvide Ref. (F. No.DoPT/R/2020/00627 dated 18.2.2020) received by transfer from Under Secretary Ad.1C letter dated 4.6.2020 in CPIO I.D. No. 15-18/2020 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point 1 to 5- As the requisite information is regarding promotion of CSS Officers, thus it does not pertain to CESTAT.


17.6.20
(Assistant Registrar)
CESTAT New Delhi

To

✓ CPIO/Accounts Officer, CESTAT, New Delhi

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F. No. 15-18/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-18/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Mayank Kirar , (DOP&T/R/2020/00627), dated 18.02.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 05.06.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-18/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 19.06.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.**

Encl: As above.


05/6/2020
CPIO
CESTAT New Delhi

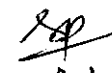
For Compliance to:


1. Asstt. Registrar (Admn.Section)

Copy to: (For Information)

1. Sh.Mayank Kirar
F-510, Budh Nagar,
Inderpuri, New Delhi-110012.
2. Sh.Bhowmick,
U.S.to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.




9.6.2020


M 9/6/20

I.O. 15-18/2020

5

F.No. R.20011/20/2020-Ad.1C (CESTAT)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, 16.03.2020

To

✓ The CPIO,
CESTAT, West Block No.2,
R.K. Puram, New Delhi - 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act - reg.

Sir,

I am to refer to an online RTI application of Sh. Mayank Kirar dated 18.02.2020 (reg. no. DOP&T/R/2020/00627). The same is being transferred under section 6(3) of the RTI Act for providing the requisite information pertaining to point (2) of the RTI application directly to the applicant in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

10/4
Sh. Manoj Singh
05/06/2020

Yours faithfully,

(S Bhowmick)
Under Secretary to the Government of India/CPIO
Tele: 2309 5359

Adm

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FTS 1381337 /2020-RTI CELL
Government of India
Ministry of Finance
Department of Revenue
RTI CELL

Dated 26/02 2020

Subject: As mentioned in RTI application

Please find enclosed an RTI application/Appeal received in the RTI Cell on dated 25/2/20 from DoPT dated 21/2/20 in respect of Mr./Mrs/Ms- Mayank Katar regarding as mentioned above which concerns the CPIO/Appellate-Authority: US (CA-4), US (ITCC), US (Ad-1B), US (Ad-Ed), US (A41C)

2. The RTI application/Appeal is being transferred/forwarded to the US (CA-4), US (ITCC), US (Ad-1B), US (Ad-Ed), US (A41C) After going through the allocation of Business Rules of the Government of India/Induction Material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A Copy of the final reply may also be endorsed to this cell for information.

Encl As above

Required information including NIL may be furnished to the Applicant
26/2/2020

Sudha Rani
(Sudha Rani)
Setion officer(RTI Cell)
Tel.No.23095368

✓ *CESTAT*
CA cell
AAR cell

- (1) US (CA-4)
- (2) US (ITCC)
- (3) US (Ad-1B)
- (4) US (Ad-Ed)
- (5) US (A41C)
- (6) US (A41)
- (7) US (A41A)

26/2/20
Se (A41C)

3

IMMEDIATE/RTI MATTER

No. 2/2/2020-RTIC/P/00627
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training

North Block, New Delhi-110001
Dated 24th February, 2020

OFFICE MEMORANDUM

Subject: Transfer of RTI application under RTI Act, 2005

An RTI application of Shri Mayank Kirar, dated 18.02.2020 (reg. No. DOP&T/R/2020/00627), received from the Prime Minister's Office, vide their letter No. RTI/1810/2020 PMR, dated 19.02.2020, is being transferred under Section 6(3) of the RTI Act 2005, to Ministry of Home Affairs, Department of Telecommunications, Department of Commerce and Department of Revenue as the subject matter of information sought in point 2 for services other than CSS, CSSS also pertains to the aforementioned public authority. The RTI Application is also being forwarded to the CPIO concerned of this Department to provide information as available in the records of DOP&T

Encl. as above

(Signature)
(A.K. Singh)

Under Secretary to the Govt. of India
Tel. 011 2309 4579

To

(1) The CPIO, RTI Cell,
Ministry of Home Affairs,
North Block, New Delhi- 110001

(2) The CPIO, RTI Cell
Department of Telecommunication,
Sanchar Bhawan, Ashoka Road,
New Delhi- 110001.

(3) The CPIO, RTI Cell,
Department of Commerce,
Hdya Bhawan, New Delhi- 110 001

(4) The CPIO, RTI Cell,
Department of Revenue,
North Block, New Delhi- 110001.

(5) CPIO & US (Res-I), DOPT
(6) CPIO & US (CS-I D), DOPT

(6) CPIO & US (CS-I S), DOPT
(7) CPIO & US (CS-I C), DOPT

(7) CPIO & US (CS-I U), DOPT
(8) CPIO & US (CS-I A), DOPT

Copy for information to:-

Shri Mayank Kirar,
F-510, South Nagar,
Indraprastha, New Delhi- 110012

This is not a reply to your RTI application. Your RTI application is being transferred herewith by the RTI cell of DOPT to the CPIOs/Authorities/Ministries who/which are felt dealing with the subject and hence the appropriate CPIO/Authorities to give reply to your application. You are requested to follow up with the aforementioned public authority with reference to information sought by you.

1st appeal against reply of the above Public Authorities may be filed with above Public Authorities directly. 1st Appeal against the above transfer of your RTI Application, may be filed with Shri Juglal Singh, Deputy Secretary (Admin), DOP&T, North Block, New Delhi-110001 - Telefax - 23092338 within 30 days

TIME BOUND
वित्त मंत्रालय / Ministry of Finance
राजस्व विभाग / Department of Revenue
भूमि का अधिकार प्रकोष्ठ / RTI Cell
12/02/2020

2

To

The CPIO
Prime Minister's Office
South Block, New Delhi
110011.

19 FEB 2020

Sub: Promotion of CSS officers.

Sir/Madam,

Following information may please be provided under RTI Act, 2005:-

- (1) A copy each of the orders/ judgments, including that of 15.04.2019, of the Hon. Supreme Court/ High Court(s) reportedly staying the promotion of the Government officers including CSS officers
- (2) A copy each of the promotion orders issued by various Ministries/ Departments, including MHA, DoT, D/o Commerce, D/o Revenue, etc., of the Government of India after 15.04.2019.
- (3) A copy each of the letters/ID Notes/ proposals sent by Reservation Division and CS Division of DOPF to Attorney General (AG) or Solicitor General (SG) or Additional SG or Asstt. SG seeking their advice/ opinion since 01.01.2019 regarding promotion of the officers including CSS officers, serving in Central Ministries/ Departments.
- (4) A copy each of the advice/ opinion received by Reservation Division and CSS Division of DOPF from the learned Attorney General (AG) or Solicitor General (SG) or Additional SG or Asstt. SG since 01.01.2019 on the subject of promotion of the officers including CSS officers, serving in Central Ministries/ Departments.
- (5) The details of case (s) pending in Supreme Court affecting the ad hoc promotion of CSS officers as on 18.02.2020
- 6. An IPO bearing No.47/ 236871 for Rs.10/- is enclosed.

Dated: 18.02.2020

Yours faithfully,

(M)
Mayank Kirar

F-510, Budh Nagar,
Indrapuri, New Delhi-110 012.

IPO No. 47/ 236871/1/-

URGENT
17/02/20
18/02/20
27/02/20

22893

(2) US (CS-15)
(1) US (CS-10)

(4) US (CS-1D)

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PRIME MINISTER'S OFFICE

Right to Information

South Block
New Delhi - 110 001

Dated: 19/2/-2020

No. RTI/1810/2020-PMR

OFFICE MEMORANDUM

Subject: Application under Right to Information Act, 2005

An application dated 18.02.2020 received in this office on 18.02.2020 from Shri Mayank Kirar (copy enclosed) on the above noted subject is being transferred under section 6(3) of the Right to Information Act, 2005, for taking action as appropriate.

2. Application fee has been received.

Parveen

(Parveen Kumar)

Under Secretary & CPIO

☎ : 2338 2590

E.mail: rti-pmo.applications@gov.in

Special RTI Officer
Department of Personnel & Training,
North Block, New Delhi.

Copy by Speed Post to:

Shri Mayank Kirar,
F-310, Buth Nagar,
Indrapuri, New Delhi 110012.

You are advised to approach the above public authority for further information regarding the matter.

① 00617/RTI/P/2020
21/2/2020
② 00615/RTI/P/2020
21/2/2020

③ 00618/RTI/P/2020
21/2/2020
④ 00616/RTI/P/2020
21/2/2020

17
21/2/2020

⑤ 00627/RTI/P/2020
24/2/2020

⑥ 00625/RTI/P/2020
24/2/2020

⑦ 00626/RTI/P/2020
24/2/2020

